Directorate General of Foreign Trade UdyogBhawan DES-V Section

The Meeting No.08/AM-17 for the licensing year 2016-17 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 21.07.2016 and actually held on 28.07.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC(MSME)
4.	Shri Nand Lal, Consultant	DIPP
5.	Shri R.L.Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.07/AM-17 dated 07.07.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.08/AM-17 dated 21.07.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below

MEETING NUMBER

: 8/84-ALC3/2016 MEETING DATE: 21.07.2016

Case No.:10/28/84-

Party Name:BHARAT

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

SILKS

ALC3/2016

21.07.2016

HQ File

RLA File

Lic.No/Date:0710104362 Defer Date:18.08.2016

1 :01/84/050/00342/AM16/ :07/24/040/00034/AM15/ 22.05.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and observed that reply of the firm has been received on 26.04.2016 through email and same was sent to DC(MSME) on 11.5.2016 for examine/comments of the case. NC decided to send the copy of application again to DC (MSME) for examine the case. The case stands deferred for re-listing on 18.08.2016.

Case No.:30/8/84-

Party Name:MODELAMA

Meet No/Date:8/84-

Status: Approved

ALC3/2016

EXPORTS LTD.

ALC3/2016 21.07.2016

HO File

RLA File

Lic.No/Date:0510392625

:01/84/050/00127/AM17/

:05/24/040/00434/AM15/

30.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:18/8/84-

Party Name: TEXPORT

Meet No/Date:8/84-

Status: Approved

ALC3/2016

OVERSEAS PVT.LTD.

ALC3/2016 21.07.2016 Status.Approve

HO File

RLA File

Lic.No/Date:0710107891 Defer Date:

:01/84/050/00115/AM17/

:07/21/040/01139/AM15/

20.03.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went

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through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:2/6/84-	Party Name:BHARAT	Meet No/Date:8/84-	Status: Deferred
ALC3/2016	SILKS	ALC3/2016	
		21.07.2016	
HQ File	RLA File	Lic.No/Date:0710108362	Defer Date:18.08.2016

⁴:01/84/050/00080/AM17/:07/24/040/00035/AM16/:12.06.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:6/8/84- ALC3/2016	Party Name:LAJ EXPORTS LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
5	HQ File -01/84/050/00103/AM17/	RLA File :05/26/040/00098/AM16/	Lic.No/Date:0510394743	Defer Date: 18 08 2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:20/22/84- ALC3/2015	Party Name: NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
6	HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC to furnish the expedite their comments. NC decided to wait for their comments and defer the case for re-listing on 18.08.2016.

Case No.:1/20/84- ALC3/2015	Party Name:POLY LOGIC INTERNATIONAL PVT. LTD,		Status:Deferred
7 HQ File	RLA File	Lic.No/Date:5610004680	Defer Date:18.08.2016
:01/84/050/00189/AM16/	:56/24/040/00022/AM16/	14.09.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the reminder has been issued to C&PC on 21.06.2016 through email to furnish the expedite their comments. NC decided to wait their comments and defer the case for re-listing on 18.08.2016.

Case No.:22/24/84- 8 ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:8/84- ALC3/2016	Status:Deferred
		21.07.2016	

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Lic.No/Date:3510044802 Defer Date:18.08.2016

:01/84/050/00274/AM16/ :35/24/040/00030/AM16/ 30.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:2/24/84-

Party Name: THREADS

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

(INDIA) LIMITED

ALC3/2016

21.07.2016

HO File

RLA File

Lic.No/Date:0610038234 Defer Date:18.08.2016

9:01/84/050/00254/AM16/:06/24/040/00030/AM16/

08.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.05.2016 to furnish the chemical characteristics to usages for making in the export product. NC decided wait for their reply. The case for re-listing on 18.08.2016.

Case No.:17/24/84-

Party Name: LOYAL TEXTILE Meet No/Date: 8/84-

ALC3/2015

MILLS LTD

ALC3/2016 21.07.2016

Status: Approved

HQ File

RLA File

Lic.No/Date:3510044808

:01/84/050/00269/AM16/

:35/24/040/00041/AM16/

16.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of TC, Noida vide their email dated 28.07.2016 as detailed below:

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	100% Cotton woven dyed	50000	1.	Raw Cotton	11925.00 kg
	fabrics with flame resistant finish (120 GSM)	Mtr	2.	Vat dyes	135.00 kg @15 gms/kg
	quilted with 95% Meta Aramid fibre and 5% Para		3.	Pyrovatex CP- LF	3780 kg @ 420 gms/kg
	Aramid fibre blended knitted fabric (100GSM)		4.	Knittex CHN .	450.00 kg@50 gms/kg
			5.	Ultraphill DCW	180.00 kg @20gms/kg
			6.	Invadine PBN	45.00 kg@5 gms/kg
	7		7.	Polyvinyl Alcohal	90.00 kg@10 gms/kg
			8.	Meta Aramid Fibre	7837.50 kg
		9.	9.	Para Aramid Fibre	412.50 kg
			10.	FR Thread	330.00 kg
			11.	Furnace Oil	As per Fuel Policy

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:7/24/84-

Party Name: A.M. VINYL Meet No/Date: 8/84-

Status: Deferred

ALC3/2015

PVT.LTD.,

ALC3/2016

21.07.2016

HQ File

RLA File

Lic.No/Date:0510395966 Defer

11:01/84/050/00259/AM16/

:05/23/040/00300/AM16/ 19.10.2015

Date: 18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the last reminder has been issued to the firm on 11.07.2016 by Deptt. of C&PC. The reply is not received from the firm so far. NC decided to wait for their reply.

The case stands deferred for re-listing on 18.08.2016.

Case No.:19/28/84-

Party

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

Name:HIMATSINGKA

ALC3/2016

21.07.2016

HO File

RLA File

SEIDE LTD

Lic.No/Date:0710109005 Defer Date:18.08.2016

:01/84/050/00351/AM16/ :07/24/040/00263/AM16/ 05.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 13.07.2016 to furnish the Measurement Chart, CAD, Sketch and Manufacturing Process with Justification of use chemicals and prevent data of the product duly attested by the Chartered Accountant. The reply of the firm is not received so far. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:40/30/84-

Party Name: MACRO

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

INTERNATIONAL CO.

ALC3/2016 21.07.2016

HQ File

RLA File

Lic.No/Date:0310800949 Defer Date:18.08.2016

13:01/84/050/00436/AM16/:03/95/040/00415/AM16/:11.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 18.08.2016.

Case No.:42/30/84-

Party Name: MACRO

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

INTERNATIONAL CO.

ALC3/2016

21.07.2016

HO File

RLA File

Lic.No/Date:0310800940 Defer Date:18.08.2016

14:01/84/050/00438/AM16/:03/95/040/00620/AM16/:11.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply of firm has been received on 28.07.2016 as desired by C&PC on 11.07.2016. NC decided to send the reply to C&PC for their comments and defer the case for 18.08.2016.

Case No.:4/28/84-

Party Name: KERALA

Meet No/Date:8/84-ALC3/2016

Status: Deferred

ALC3/2015

DINESH BEEDI WORKERS CENTRAL

21.07.2016

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HQ File

RLA File

Lic.No/Date:1010059341 Defer Date:18.08.2016

15 :01/84/050/00336/AM16/ :10/24/040/00084/AM16/ 14.12.2015

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD with all details i.e. width, length and making of the fabric with clarification of the export product. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.:1/26/84-

Party Name: DUCERE

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

TECHNOLOGIES

ALC3/2016

PRIVATE LIMITED

21.07.2016

HQ File

RLA File

Lic.No/Date:0910062977 Defer Date:18.08.2016

16 :01/84/050/00313/AM16/ :09/24/040/00517/AM16/ 16.12.2015

Decision: Committee considered the case as per agenda and noted that the reminder has been issued to RA, Hyderabad on 12.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case on 18.08.2016.

Case No.:35/30/84-

Party Name: CIL

Meet No/Date:8/84-

Status: Deferred

ALC3/2015

TEXTILES PRIVATE

ALC3/2016

LIMITED,

21.07.2016

HO File

RLA File

Lic.No/Date:5610004779 Defer Date:18.08.2016

17:01/84/050/00431/AM16/:56/24/040/00044/AM16/:18.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 18.08.2016.

Case No.:37/30/84-

ALC3/2015

Party Name:CIL

Meet No/Date:8/84-

Status: Deferred

TEXTILES PRIVATE

ALC3/2016 21.07.2016

LIMITED.

HQ File

RLA File

Lic.No/Date:5610004778 Defer Date:18.08.2016

18:01/84/050/00433/AM16/:56/24/040/00043/AM16/:18.12.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply has been received from the firm on 11.07.2016 as desired by C&PC in this case. NC decided to defer the case for re-listing on 18.08.2016.

Case No.:32/30/84-

19 ALC3/2015

Party Name: M. G.

CLOTH PVT. LTD..

Meet No/Date:8/84-

Status: Deferred

ALC3/2016

21.07.2016

HQ File	RLA File	Lic.No/Date:0510397198 Defer Date:18.08.2016
:01/84/050/00428/AM16/	:05/24/040/00492/AM16/	05.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter has been issued to the firm on 20.06.2016 to furnish the measurement chart and CAD of the product in this case. The reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for relisting on 18.08.2016.

Case No.:46/30/84- ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the justification of higher wastage for import item SI. No, 01 and 03 alongwith sample of the product. The case stands deferred for re-listing on 18.08.2016.

Case No.:1/30/84- ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMTED,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date:18.08.2016

21 **Decision :** Committee considered the case as per agenda and observed that RA, Coimbatore have informed 0n 26.06.2016 that the Adv. Authorisation No. 3210077817 dated 09.02.2016 to M/s. Karur K.C.P. Packkagings Limited, Karur on repeat Norms basis as per Norms Committee decision vide in its Meeting No. 16/84—ALC3/2014 dated 24.07.2014 as against Advance Authorisation No. 3210074492 dated 26.03.2014 as per Para 4.21 (iii & ic) of the Handbook Procedures,(Vol-I), 2015-20. NC decided to ask to RA, Coimbatore to correct the para mentioned in their letter dated 26.06.2016.

	Case No.:1/8/84- ALC3/2016	Party Name: J.D. JONES & CO. PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
22	HQ File :01/84/050/00098/AM17/	RLA File :02/24/040/00190/AM16/	Lic.No/Date:0210206485 11.02.2016	Defer Date:18.08.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Kolkata. NC decided to call the three set of application from RA, Kolkata. The case stands deferred for re-listing on 18.08.2016.

23	Case No.:50/30/84- ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0310802672	

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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/205/2016 – TWS dated 22.07.2016 as detailed below:

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	Warp Knit Fabric Net (Agro Shade Net)	5,00,000 Kg	1.	HDPE Granules Virgin	1.0500 Kg/Kg content in export product
		3.	2.	UV Master Batch Virgin	0.0499 Kg/Kg content in export product
			3.	Colour Master Batch Virgin	0.0200 Kg/Kg content in export product
			4.	HDPE Granules (for packing material) Virgin	As per packing policy

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:6/4/84- ALC3/2016	Party Name: MACRO INTERNATIONAL CO.	Meet No/Date:8/84- ALC3/2016	Status:Deferred
		21.07.2016	
HQ File	RLA File	Lic.No/Date:031080266	5 Defer Date: 18.08.2016

24 :01/84/050/00030/AM17/ :03/95/040/00694/AM16/ 17.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DIPP. NC decided to wait for their comments and deferred the case for re-listing on 18.08.2016.

	Case No.:31/8/84- ALC3/2016	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
25	HQ File :01/84/050/00128/AM17/	RLA File :34/24/040/00299/AM16/	Lic.No/Date:3410041928 29.02.2016	Defer Date:18.08.2016

Decision: The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Boroda. NC decided to call the three set of application from RA, Boroda. The case stands deferred for re-listing on 18.08.2016.

Case No.:4/8/8 ALC3/2016	Party Name:SHAH EXPORTS PVT. L		Status: Approved
26 HQ File	RLA File	Lic.No/Date:07101094	94
:01/84/050/001	01/AM17/ :07/24/040/00405/A	09.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in

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respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:1/4/84-Party Name: METRO Meet No/Date:8/84-Status: Deferred ALC3/2016 MERCHANDISING ALC3/2016 21.07.2016 **MANUFACTURERS** HQ File RLA File Lic.No/Date:0310803284 Defer Date:18.08.2016

27 :01/84/050/00025/AM17/ :03/95/040/00979/AM16/ 14.03.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the deficiency letter has been issued to the firm on 21.06.2016 to furnish the justification of higher wastage claimed for uses of grey and printed fabric of inputs in this case. NC decided wait for their reply. The case stands deferred for re-listing on 18.08.2016.

Case No.:8/6/84-ALC3/2016	Party Name:VINAYAK POLYMERS	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:1310048156	
:01/84/050/00086/AM17/	:13/24/040/00045/AM16/	15.03.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No. 7/227/2016 -TSW dated 15.07.2016 as detailed below:

S.No	Export Product	Export Quantity		Import item	Quantity allowed
1.	Bulk Bags /Jumbo Bags (PP woven	2,00,000 Kg Kg	1.	PP woven fabrics /narrow fabric	Net + 3% (i.e. 154500 kgs)
	fabrics /narrow fabric content 150000 Kg and PP flexible, plain strip content 50000 Kg		2.	PP flexible, plain strip	Net + 3% (i.e. 51500 kgs)

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/8/84-Party Name: SHAHI Meet No/Date:8/84-Status: Approved EXPORTS PVT. LTD. ALC3/2016 ALC3/2016 21.07.2016 HO File RLA File Lic.No/Date:0710109535

29:01/84/050/00102/AM17/ :07/24/040/00412/AM16/ 17.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the Advance Authorisation issued in this case as per CAD.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/6/84-30 ALC3/2016

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Party Name:SURE SAFETY INDIA PVT Meet No/Date:8/84-

Status: Deferred

LTD

ALC3/2016 21.07.2016

HQ File	RLA File	Lic.No/Date:3410041988	Defer Date: 18.08.2016
:01/84/050/00089/AM17/	:34/24/040/00333/AM16/		

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:9/8/84- ALC3/2016	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
31	HQ File :01/84/050/00106/AM17/	RLA File :56/24/040/00056/AM16/	Lic.No/Date:5610004872 29.03.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DIPP on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:3/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
32	HQ File	RLA File	Lic.No/Date:0210206588	Defer
	:01/84/050/00100/AM17/	:02/24/040/00214/AM16/	31.03.2016	Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:2/2/84- ALC3/2016	Party Name:ARVIND GOODHILL SUIT MANUFACTURING PRIVATE LIMITED	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status: Deferred
33 HQ File :01/84/050/00002/AM17/	RLA File :08/24/040/00461/AM16/	Lic.No/Date:0810137659 12.04.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued to the firm on 12.07.2016 to furnish the CAD, Measurement Chart, Sketch of the product. NC decided to wait for their reply. The case stands deferred for re-listing on 18.08.2016.

	Case No.:9/6/84- ALC3/2016	Party Name:SURE SAFETY INDIA PVT LTD	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
34	HQ File :01/84/050/00087/AM17/	RLA File :34/24/040/00350/AM16/	Lic.No/Date:3410042082 19.04.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 21.06.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

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	Case No.:23/8/84- ALC3/2016	KUSUMGAR INDIA PVT.	N. Disk and the second second second	Status:Deferred
35	HQ File	RLA File	Lic.No/Date:0310804060	Defer
	5 :01/84/050/00120/AM17/	:03/95/040/00042/AM17/	20.04.2016	Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.

	Case No.:10/8/84- ALC3/2016	Party Name:JIVA DESIGNS (P) LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
36	HQ File :01/84/050/00107/AM17/	RLA File :05/23/040/00004/AM17/	Lic.No/Date:0510398263 21.04.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the CAD and measurement chart. The case stands deferred for re-listing on 18.08.2016.

Case No.:27/8/84-ALC3/2016	Party Name:ULTRA NONWOVEN	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0310804138	
:01/84/050/00124/AM17/	:03/95/040/00821/AM16/	25.04.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/270/2016 –TSW dated 25.07.2016 as detailed below:

S.No	Export Product	Export Quantity	Import item	Quantity allowed
1.	PP Spunbonded Nonwoven Fabrics	100 MT	Polypropylene Granules	1 MT/MT content contain in export product (i.e. 100 MT)

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:20/8/84- ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status: Deferred	
38	HQ File :01/84/050/00117/AM17/	RLA File :03/95/040/00057/AM17/	Lic.No/Date:0310804197 26.04.2016	Defer Date:18.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.

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	Case No.:22/8/84- ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
39	HQ File :01/84/050/00119/AM17/	RLA File :03/95/040/00058/AM17/	Lic.No/Date:0310804195 26.04.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.

	Case No.:25/8/84- ALC3/2016	Party Name:NEXG APPARELS LLP	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
40	HQ File :01/84/050/00122/AM17/	RLA File :03/95/040/00070/AM17/	Lic.No/Date:0310804194 26.04.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:2/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
41 HQ File	RLA File	Lic.No/Date:0210206648	Defer
:01/84/050/00099/AM17/	:02/24/040/00004/AM17/	28.04.2016	Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:28/8/84-ALC3/2016	Party Name: TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
HQ File	RLA File	Lic.No/Date:0310804326	
:01/84/050/00125/AM17/	:03/95/040/00009/AM17/	02.05.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DIPP vide their U.O. No.7/269/2016 –TSW dated 25.07.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Textile product for Technical Use (prefabricated Vertical Drains)	500 MT	Polypropylene Granules	1 MT / MT content contain in export product

RA concern may take necessary action subject to compliance of other usual conditions.

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	Case No.:19/8/84- ALC3/2016	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
43	HQ File :01/84/050/00116/AM17/	RLA File :07/24/040/00046/AM17/	Lic.No/Date:0710109774 04.05.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for. GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:11/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
44	HQ File :01/84/050/00108/AM17/	RLA File :02/24/040/00021/AM17/	Lic.No/Date:0210206684 13.05.2016	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:8/4/84-ALC3/2016	Party Name:NARASIMHA MURTHY.MR(PROP.TECHNO FLEX INDUSTRIES)	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status: Deferred
45	HQ File :01/84/050/00032/AM17/	RLA File :07/24/040/00041/AM17/	Lic.No/Date:0710109820 16.05.2016	Defer Date:18.08.2016

Decision : Committee considered the case as per agenda and noted that the reminder has been issued to RA, Bangalore on 20.07.2016 to furnish the hard copy of the application of the firm. The reply is not received so far. NC decided to wait for their reply and deferred the case for re-listing on 18.08.2016.

Case No.:21/8/84- ALC3/2016	KUSUMGAR INDIA PVT.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
HQ File	RLA File :03/95/040/00101/AM17/	Lic.No/Date:03.10804696	Defer
46 :01/84/050/00118/AM17/		16.05.2016	Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to as the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016.

Case No.:24/8/84- ALC3/2016	Party Name:SAATI KUSUMGAR INDIA PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
HQ File :01/84/050/00121/AM17/	RLA File:03/95/040/00100/AM17/	Lic.No/Date:0310804695 16.05.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted







that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to ask the firm to furnish the manufacturing process, wastage at each stage alongwith sample and the Central Excise Data of the product. The case stands deferred for re-listing on 18.08.2016

Case No.:8/8/84- ALC3/2016	Party Name:PRIMO FASHIONS,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
8 HQ File	RLA File :32/24/040/00002/AM17/	Lic.No/Date:3210077893	Defer
:01/84/050/00105/AM17/		18.05.2016	Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

49	Case No.:12/8/84- ALC3/2016	Party Name: R N R INTERNATIONAL	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
	HQ File :01/84/050/00109/AM17/	RLA File :05/24/040/00073/AM17/	Lic.No/Date:0510398556 19.05.2016	Defer Date:18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:26/8/84- ALC3/2016	Party Name:MTV EXPORTS	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred	
50	HQ File :01/84/050/00123/AM17/	RLA File :03/95/040/00137/AM17/	Lic.No/Date:0310804869 20.05.2016	Defer Date:18.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:7/8/84- ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred	
51	HQ File :01/84/050/00104/AM17/	RLA File :02/24/040/00029/AM17/	Lic.No/Date:0210206711 24.05.2016	Defer Date:18.08.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:17/8/84- 52 ALC3/2016	Party Name:G.R.CORPORATION		Status:Deferred
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Lic.No/Date:0610038394 Defer

:01/84/050/00114/AM17/ :06/24/040/00009/AM17/

02.06.2016

Date: 18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

Case No.:13/8/84-ALC3/2016 Party Name: RICHA GLOBAL Meet No/Date: 8/84-

EXPORTS P. LTD.

Status: Approved

ALC3/2016

21.07.2016

HQ File

RLA File

Lic.No/Date:0510398772

:01/84/050/00110/AM17/

:05/24/040/00119/AM17/

10.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/47/2016-L AND H-DCMSME/182 dated 01.08.2016 as detailed below:

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress made of 85% rayon, 13% Polyester 2% spandex dyed knitted fabric GSM-290+/-10%. (Style No. 422465-422493)		85% rayon, 13% Polyester 2% spandex dyed knitted fabric, GSM-290+/-10%	589 Gms./Pc

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:14/8/84-

Party Name: RICHA

Meet No/Date:8/84-

Status: Approved

ALC3/2016

GLOBAL EXPORTS P. LTD.

ALC3/2016

21.07.2016

HQ File

RLA File

Lic.No/Date:0510398773

54 :01/84/050/00111/AM17/ :05/24/040/00120/AM17/ 10.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:15/8/84-

Party Name: MAYA

Meet No/Date:8/84-

Status: Deferred

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55 HQ File

RLA File

Lic.No/Date:0510398770

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:01/84/050/00112/AM17/ :05/24/040/00118/AM17/ 10.06.2016

Date: 18.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

	Case No.:16/8/84- ALC3/2016	Party Name: WEAR WELL INDIA PVT. LTD.,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
<i>5 (</i>	HQ File :01/84/050/00113/AM17/	RLA File :05/24/040/00124/AM17/	Lic.No/Date:0510398787 13.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:29/8/84- ALC3/2016	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Approved
57	HQ File :01/84/050/00126/AM17/	RLA File :35/24/040/00012/AM17/	Lic.No/Date:3510044961 15.06.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:32/8/84- ALC3/2016	Party Name: VENUS DENIM	Meet No/Date:8/84- ALC3/2016 21.07.2016	Status:Deferred
58	HQ File :01/84/050/00129/AM17/	RLA File :08/24/040/00131/AM17/	Lic.No/Date:0810138234 04.07.2016	Defer Date:18.08.2016

Decision : The Committee considered the case as per agenda and observed that the hard copy of the application has not yet received from RA, Ahmedabad. The case stands deferred for re-listing on 18.08.2016.

(59)

Case No. 97	M/s. Sumilon Industries Ltd
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	

Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the mail file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

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Case No. 98	M/s. Sumilon Industries Ltd
NC Meeting No. 08/AM-17 dt	File No.01/84/50/326/AM-15 /DES-V



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21.07.2016

RA. F.No. 52/24/040/00052/AM15

Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the main file handed over to Shri Nand Lal, Consultant of DIPP on 26.06.2016 to examine / comments of the case. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

(61)

Case No. 99	M/s. R.G. Apparel	
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/249/AM-16 /DES-V	
RA. F.No. 32/24/040/00019/AM16		

Fixation of norms in respect of Adv. Authorisation No. 3210077665 dated 30.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv Authorisation No. 3210077665 dated 30.07.2015 as their case was rejected by NC on 14.01.2016 Accordingly, Committee decided to defer the case for re-listing on 18.08.2016.

(62)

Case No. 100	M/s. R.G. Apparel
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/251/AM-16 /DES-V
RA. F.No. 32/24/040/00022/AM16	

Fixation of norms in respect of Adv. Authorisation No. 3210077709 dated 21.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms in respect of Adv Authorisation No. 3210077709 dated 21.09.2015 as their case was rejected by NC on 14.01.2016 Accordingly, Committee decided to defer the case for re-listing on 18.08.2016.

(63)

Case No.101	M/s. William Goodacre & Sons India Pvt. Ltd.	
NC Meeting No. 08/AM-17 dt 21.07.2016	File No.01/84/50/101/AM-11 /DES-V	
RA. F.No. 10/24/040/00025/AM11		

Re-fixation of norms in respect of Advance Authorization No. 1010039361dated 07.07.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reminder has been issued to the firm on 21.06.2016 to furnish the desired information issued by DIPP on 20.11.2015. The reply is not received from the firm. Accordingly, Committee decided to wait for their reply and defer the case for re-listing on 18.08.2016.

(64)

Case No. 102	M/s. Orient Craft Ltd.	
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/078/AM-17 /DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/50/2016-L AND H-DCMSME/184 dated 01.08.2016 as detailed

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S.No.	Export Product	Export Quantity	Import item	Quantity allowed
Ĺ	Ladies Blouse made of 100% Polyester woven Fabric, GSM- 102+/-10% Style No. (201-16C31813)	3300 Pcs	100% Polyester woven Fabric, GSM 102+/-10%	2.98 sq. Mtrs/piece.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(65)

Case No. 103	M/s. Orient Craft Ltd.	
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/079/AM-17 /DES-V	
RA. F.No. 05/27/039/021/AM15	0	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(66)

Case No. 104	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/080/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda a longwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida on 18.07.2016 for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 18.08.2016.

(67)

Case No. 105	M/s. Orient Craft Ltd.
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/081/AM-17 /DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The committee decided to ratify the norms as per written comments of DC(MSME) vide their U.O. No.TL-14024/48/2016-L AND H-DCMSME/183 dated 01.08.2016 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made of 68% Polyester, 19% rayon 10% wool 3% lurex dyed woven Fabric, GSM-320+/-10%		68% Polyester, 19% rayon 10% wool 3% lurex dyed woven Fabric, GSM-320+/- 10%	1

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No. 106	M/s. Orient Craft Ltd.	
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/082/AM-17 /DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(69)

Case No. 107	M/s. Orient Craft Ltd.	
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/171/083/AM-17 /DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

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Case No. 108	M/s. Venlon Metalica Industries
NC Meeting No. 08/AM-16 dt 21.07.2016	File No.01/84/050/020/AM-15 /DES-V
RA. F.No. 07/24/040/00476/AM14	

Fixation of norms in respect of Advance Authorization No. 0710102836 dated 12.03.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee decided to ratify the norms in respect of the Advance Authorisation issued in this case by allowing with 824 Kg Metallised film made by coating Silver on Polyester film for export of 5000 kgs metallised yarn twisted cotton yarn.

RA concern may take necessary action subject to compliance of other usual conditions.

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